

ITEM NO.28

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Cr1.) Nos.1769-1770/2022

(Arising out of impugned final judgment and order dated 10-01-2022 in WPCR No. 88/2020 and Order dated 10-01-2022 in WPCR No. 154/2020 passed by the High Court of Chhattisgarh at Bilaspur)

UCHIT SHARMA

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.27656/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.27657/2022-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 1703-1705/2022 (II-C)

(FOR ADMISSION and I.R. and IA No.26594/2022-EXEMPTION FROM FILING O.T. and IA No.26597/2022-DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 08-04-2022 These petitions were called on for hearing today.  
CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Siddhartha Dave, Sr. Adv.  
Mr. Pranjal Kishore, Adv.  
Mr. M. P. Vinod, AOR

Mr. Rakesh Dwivedi, Sr. Adv.  
Mr. Gautam Narayan, AOR  
Mr. Sanjeevi Seshadri, Adv.  
Ms. Monika Dwivedi, Adv.  
Mr. Adithya Nair, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior counsel appearing for the petitioner - complainant in Special Leave Petition (Cr1.) No.1769-1770/2022 and

learned Senior counsel appearing for the State of Chhattisgarh in Special Leave Petition (Crl.) No.1703-1705/2022 for some time.

2. List the matters on 18-4-2022 for further hearing.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)